PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2019

	Trage.			Dienosal	during the	guarter ve	ear	Total	Number of Judgmer	of cases in its Reserve	which ed & pendir	ng	
Description of cases	Cases pending at the beginnin g of the quarter year	Institutio n during the quarter year	At Preliminary hearing	By a single Judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits				75.9	1								
3.Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949		1 1 1 1 1											
6. Special Jurisdiction Cases			- 1111										
7. WRIT PETITIONS		1		No.									
a)Service matter	30	07	-	01				01		-		-	36
b) Land Reforms													
c) Labour Laws										1			TO WIT
d) Others	72	22	-	09	10			19				A-	75

8 a) Banking Regulation Act, 1949				HE I	THE PA	- 17498							
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949				IX e.L. a									
9. Company petition & Application										15.5.			
a) Petitions		Mark The											
b) Application in Petitions											N. Carlotte	14.14.14	446
c) Applications in liquidation proceedings											Tieng!	THE THE	
d) Application in company appeals		177	De Transport	May Iss								C. Tr	
e) Matter transferred U/S 455(3) of the Companies Act				100									- January
10. Income Tax References and applications													g/r j
11. Sales Tax References and application		B-FE = 3											4.1
12. Other Direct and indirect Tax References and applications		1071227			The French						Ky/F	l But	
a) Gift Tax Wealth Tax and Estate Duty References and Applications	5.240	1000											
b) Other tax Revision Cases													
c) Other Tax Reference and Applications					SHIPS/T-T	Karing a							
13. Petitions Under Indian Arbitration Act	02	03		01	-		- 3	01					04
14. Matrimonial Cases and Reference	01	01	-				_		_		_	_	02
a)Matrimonial Suits/Cases				- 1815	R William	[F 178				I His			
b)Matrimonial References		NE CONTRACTOR	1151017	1000		THE PURE							C Value
c)Petitions Under Section 24 of the Hindu Marriage Act	A A B TE												
15. Land Acquisition Reference													
16. Election Petitions and Applications										THE WAL	A CONTRACTOR	107.74	1-17/18
a) Election Petitions				Date:					THE REST	01-			F 57 547
b)Applications in Election Cases				MARKET						Torre 1			^
17.Insurance Act, Reference & Applications	43317									Maria State			

18. Motions								1		21/2 318			(CV-)
a) Motion for sanction of prosecution			Maria II		W. Jam								
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders						1		15.7					
d) Motion for setting aside Insolvency cases			1										
e) Notice of Motion for stay order		1.12.6			4-06								
19. Other Petitions and Applications			See Medical										
a) Probate Civil Petitions										(g = 12 / 1/2)			
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions			MIT CONT.		777						10 July 1		
	01	01		01	-	_		01	_	-	_		01
d) Cross objections											le Maria		
	03	-						_				18.7- N	03
e) Transfer Petition (Civil)	_	09	_	09			_	09	_		_	_	
f) Applications for leave to sue as indigent person		00											
g) Execution application on the original side										5.01			
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate												0	

j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)		A AUG										
k) Petitions Application for	VIII I											
i) Injunction in Original Proceedings								12/15				
ii) Appointment of Receivers in Original Proceeding												
20. TOTAL	109	43		21	10		4	31	 S			121
ORIGINAL SIDE (CRIMINAL)									T. A.			
21. High Court Sessions												
22. Writ Petitions												
a) Relating to Investigation or Trial of Criminal cases	01	01	_			_	_				- I	02
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act	-					# <u>-</u> \	-		-			
25. Others						Maria de la compansión de						
a) Transfer Petition (Crl.)		06		05				05	_	1		01
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	05	03		06				06		w.		02
26. TOTAL	06	10	//	11				11			A	05

DEPUTYREGISTRAR (Judl.)

27. APPELLATE SIDE (CIVIL)											OWE		
Writ Appeals													
a) Service matters	03								-	-	1/1/2019		03
b) Land reforms including land ceiling	Maller		MITTER STATE		HI OF								03
c) Labour laws			TO SUPPLEMENT				THE		71/17	100			
d) Other	02				01			01					01
28. Letters patent Appeals		PER	E HEAVE			2 - 1		- 0.				-	01
29. First Appeals from			SYLLAR TAR			9.XII 2/1				The state of	-		
a) Original Side			7 7 7 7 9	7.	T William a	The second second			0.71500				
b) Judgments	31	06		03	_			03					34*
c) Orders	03	03	50 <u>-</u>	02				02				-	04
30. Second Appeals from Judgment	05	07		01				01		-		100	11
31. Miscellaneous First Appeals from	UL - ME - Line .	Free	THE STATE OF				THE RESERVE	0,		-	-		11
a) Original Side		Charles H.		- 1	AL THE REAL PROPERTY.	E Element on							
b)Judgment													
c) Orders		Missirialia	i Si Tele E-min										
32. Miscellaneous Second Appeals from		L. L. D. E. N			F. 1 2 7 7 11	The state of				er - 616			
a)Judgment					7 1 2 2 7 2							H 11 H 12	
b) Orders	HOURS SIZE	5 X X 1 1 7 Y Y				3-2-2-2							
33.Revision Petitions	10	02	_	09				09					03
34. Civil References					3.000								03
35. Civil Miscellaneous Petitions under Article 227 of the Constitution											44.54		
36. Other Appeals					11 15 10 10 10								
a)City Civil Court Appeals			Land Print			-1-114441					7 17 1 2 2 7 1		
b) Review of Judgments	01			01				01					
c) Compensation, Claims and Special Appeals	10	06		07			_	07		1			09
d) Original Civil Jurisdiction Appeals				1000	STATE OF	MITS M	阿州 ·万英				FO FIRE		00
e) Execution First Appeals				1					11315				92.1
f)Special Tribunal Appeal				177		VERMEN !			Jan Hill				
37. TOTAL	65	24		23	01			24					65

[* 01 (One) Appeal (C) u/s 30 of the Employee's Compensation Act, 1923 along with 03 (Three) Tax Appeals included]

APPELLATE SIDE (CRIMINAL)			2500		E2.00						600		
38. Criminal Appeals		12 140	66.										
a) By persons convicted	46	10		03	06			09			17,500	a Grand	-
b) By Government from Judgment of Acquittal	07	07			03								47
c) By complaint, U/S 378 (4) of Criminal Procedure Code	10					-	-	03	-	-	-		11*
	10					-		-		-			10
39.Criminal Revisions	05	01		01	_		_	01		_			05
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													05
41. Criminal L P	03	06			01		_	01		_	_	-	08
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b)Bail including Anticipatory Bail	_	01											
c) Review Petition (FAM CT)	01	01	-	02	1			02			-		01
13. TOTAL	72	26	-	06	10	-		16		F-120			82
GRAND TOTAL	252	103		61	21	_		82		17.99		-	273

PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 30.06.2019 IN TERMS OF DATE OF INSTITUTION

					Tarific (PENDI	NG FOR					
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits		1 2 1 3 2						7 7 7 1				
a) Civil suits		4								Mary Company		
b) Admiralty suits												
2. Testamentary and intestate suits					CALL NO.							
3.Insolvency Cases												
4. Liquidation Cases		A CONTRACT										
5. Chartered Accountant Act, 1949											K. II.	
6. Special Jurisdiction Cases		100000										
7. WRIT PETITIONS												36
a)Service matter	14	15	06	01					-			50
b) Land Reforms												12-11-14
c) Labour Laws										04		75
d) Others	31	28	10	02	03			-	-	01		13
8 a) Banking Regulation Act, 1949		Lift of								- W		
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application	1 251	1 31										
a) Petitions	11 12 14		1									1 12
b) Application in Petitions	300										Λ	Line
c) Applications in liquidation proceedings											1	Tal

10 Income tax Reference & Applications						Wall-gave.						
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications			V. M. C.				T WITH					
a) Gift Tax Wealth Tax and Estate Duty References and Applications									47			
b) Other tax Revision Cases	240			The Barrell						10 411 75		100
c) Other Tax Reference and Applications		(ILITERAL)						44.492	Land of the second			BETT PO
13. Petitions Under Indian Arbitration Act	02	01	01			-					-	04
14. Matrimonial Cases and References											CTA PER	
a)Matrimonial Suits/Cases	01	01				-						02
b)Matrimonial References					1 4 10 1	A TOTAL BELL			Transfer			1000
c) Petitions Under Section 24 of the Hindu Marriage Act		MADE THE	HRAI 1/530	CHANGE!			HERET BAN	TONIE D	THEFT	LATE HAVE		
15. Land Acquisition Reference		MANUEL III										
16. Election Petitions and Applications			TO THE				FIRE		D. Jackson	MA TANK	THE STATE OF	M. H.
a) Election Petitions		iji mejirin	16 T 25 T 1	25-21	108 T T-1		DESCRIPTION OF THE PARTY OF THE			7 74	BAND VIEW	W
b)Applications in Election Cases		Mary Harris				J- 11 - 2/19/19			New York	WHEN HY	Jan of Ball	MARKET A
17.Insurance Act, Reference & Applications												TYTE A
18. Motions			GRIPAT				Marin Marin			E-TE		
a) Motion for sanction of prosecution	A STATE OF		E-12.00 (1)					K TT TY		E Pagar		
b) Motion for setting aside fraudulent transfers											E AL THUR	Links
c) Motion for annulment of adjudication orders	THE PARTIES	NEW TE	100							THE PARTY OF	Act of the set	
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order	100	LEDT Y	My World	5. THE							PRO VI	
19. Other Petitions and Applications	A Sellmen	d to the same		Renymetri	- W-10		of Harie	H-Jule 1		14 1911		
a) Probate Civil Petitions		V December		New Mintel			The file	Ejerit I.				
b) Petitions under the Guardians & Wards Act										147		
c) Contempt of Court (Civil) Petitions	01	-										01
d) Cross Objections	12-		03									03
e)Transfer Petition (Civil)												
f) Applications for leave to sue as indigent person		THE W										
g) Execution application on the original side	17-15-1										1	

h) Special Cases under order XXXVI of civil procedure code 1908			First	Mine				1	*			
i) Applications under Court Fees Act, Regarding valuation of Estate												
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
k) Petitions Application for						T. P. Marie						
i) Injunction in Original Proceedings		7 ///	Anima.									
ii) Appointment of Receivers in Original Proceeding												
20. TOTAL	49	45	20	03	03		-			01	-	121
ORIGINAL SIDE (CRIMINAL)												STATE OF THE PARTY
21. High Court Sessions												
22. Writ Petitions			N 37 42 73									
a) Relating to Investigation or Trial of Criminal cases	01	01	-		_		_		-		_	02
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act												
25. Others			4-14									
a) Transfer Petition (Crl.)	01					_			-		_	01
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	01		2			<u></u>	-	-			02
26. TOTAL	03	02		_	-	_	-	_			<u></u>	05

High Court of Sikkim
Gangtok

27. APPELLATE SIDE (Civil)					No. of the last			The state of the s				
Writ Appeals			The grade	Maria I	Printer of							
a) Service matters		01	01	01	da sa							03
b) Land reforms including land ceiling				0.							-	03
c) Labour laws	DEGREE E. C.	1										
d) Other	01								_	-		01
28. Letters patent Appeals	P Park											01
29. First Appeals						West (St		In the same			- William	
a) From Original Side		1										
b) From Judgments	15	12	05	02		-						34*
c) From Orders	04									100000000000000000000000000000000000000		04
30. Second Appeals from Judgment	09	01	01									11
31. Miscellaneous First Appeals									-			- 11
a) From Original Side												
b) From Judgment			Salet Les	W-67981	1						77.27.4	
c) From Orders			8-40-50									
32. Miscellaneous Second Appeals		dollar								C. 1 12 17.5		
a) From Judgment	N.V. III III III											
b) From Orders		Marie III	and the same	E Carrie								
33.Revision Petitions	02		01				-					03
34. Civil References						2.11		0 // 10 3				03
35. Civil Miscellaneous Petitions under Article 227 of the Constitution		The state				U.S. Va	Ling					
36. Other Appeals										77		
a)City Civil Courts Appeals		THE RES	FT 10 E 01	Unicolar a								
b) Review of Judgments	Transfer in		Sept 17.6									
c) Compensation, Claims and Special Appeals	08	01		1 72-	-							09
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals			Par Hallo		AT MILES			THE THE				
f)Special Tribunal Appeal							July 1					
37. TOTAL	39	15	08	03							^	65

[* 01 (One) Appeal (C) u/s 30 of the Employee's Compensation Act, along with 03 (Three) Tax Appeals included]

APPELLATE SIDE (CRIMINAL)		THE P										THE STATE OF
38. Criminal Appeals												
a) By persons convicted	27	19	01	-	-	-		-		-	- 1	47
b) By Government from Judgment of Acquittal	10		-	01	_	_	-			-		11*
c) By complaint, U/S 378 (4) of Criminal Procedure Code	03	04	03		-	_				_	-	10
39.Criminal Revisions	02	01	-	01	01					<u> </u>		05
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	05	03	-			-	_	-		<u></u>		08
42. Others			Hamma T									
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	01	-	-	-	_					- 1		01
c) Review Petition (FAM CT)			1									
3. TOTAL	48	27	04	02	01	_		-	- 1		/E-1	82
GRAND TOTAL (20+26+37+43)	139	89	32	08	04				-	01		273

[*06 (Six) Appeals (Crl.) u/s 42 of Prevention of Money Laundering Act, 2002 included.]

PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2019

		ACT	UAL STRENGT	TH OF JUDGES	
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
1	2	3	4	5	6
03	03	-	03	50	58

- 1.) 01 (One) day i.e. 11/04/2019 declared as holiday on account of General Election.
- 2.) 03 (Three) days i.e. 20/04/2019, 22/04/2019 and 17/05/2019 declared as Special Vacation.
- 3.) 11 (Eleven) days i.e. from 18/06/2019 to 29/06/2019 declared as Summer Vacation.